

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 27 of 99
(OA 1450 of 97)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

JAGADISH CH. MONDAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr. S.N. Mitra, counsel
Mr. P.K. Ghosh, counsel

For the respondents; Mr. R.K. De, counsel

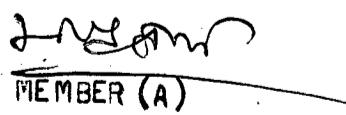
Heard on : 31.3.2000

Order on : 31.3.2000

O R D E R

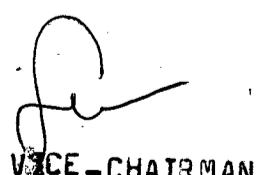
S.N. Mallick, VC

When this Contempt Application is taken up for orders, it is submitted by Mr. S.N. Mitra, 1d. counsel for the petitioner that the respondent authorities have complied with the interim order dated 11.2.98 passed in the connected OA out of which this Contempt Application arises but his grievance is that the respondent authorities have not furnished him a copy of his leave statements as per rules. This aspect of the matter cannot be agitated in a Contempt Application. Furthermore, the OA is pending for adjudication. Under such circumstances, we do not find any substantial reason to come to a finding that the respondent authorities have violated the interim order passed by this Tribunal dated 11.2.98. The Contempt Application stands dismissed.



MEMBER (A)

IN



VICE-CHAIRMAN